



Delivery persons and direct selling agents kept out of FSSAI registration



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New Delhi, July 10 (KNN) The Food Safety and Standards Authority of India (FSSAI) has decided that last mile delivery persons and direct selling agents will not be required to take FSSAI Registration subject to the conditions.

FSSAI stated it through a notification issued by the body, “Last mile delivery persons, direct selling agents (DSA), food vending machines, water vending machines, food ATMs (owned by a single entity). Branded food carts (owned by a single entity). These FBOs generally work under single main entity to ensure last mile delivery of the food products and are not directly involved in manufacturing, sale, and supply of food articles on their own or under their own brand name”.

The mentioned entities shall follow some guidelines which include the annual turnover of the Individual entity or unit does not exceed Rs.12 Lakhs. The main entity shall obtain FSSAI License based on their eligibility. The main entity shall be responsible for Regulatory compliance by these individual entities or units. The main entity shall maintain a database of all such individual entities.

The main entity shall issue Photo ID Cards, bearing unique identity number and main entity FSSAI License number. The individual FBO entity shall display the name and License number of main entity. The main entity shall ensure that the individual unit is conversant with basic sanitary and hygienic conditions to be followed and facilitate their training under Food Safety Training and Certification (FoSTaC).

The main entity shall also maintain records of Annual Medical Check-Up of personnel working for such entities to ensure that no such person is suffering from any contagious disease. The main entity shall communicate in writing to such entities, its decision to undertake responsibility for such compliance.